# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## O.A.No.614/10

Wednesday this the 8th day of February 2012

## CORAM:

## HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER

T.Aravindakshan, Sio.late Sri.Thankappan, Assistant Accounts Officer, Olo.Accountant General (A&E), Trivandrum. Residing at Aneesh Bhavan, Kalpaka Gardens, Pappanamcode, Trivandrum – 695 018.

... Applicant

(By Advocate Mr.M.R.Hariraj)

#### Versus

- Comptroller and Auditor General of India,
   9-Deen Dayal Upadhyay Marg,
   New Delhi 110 124.
- Deputy Comptroller and Auditor General,
   O/o.Comptroller and Auditor General of India,
   9-Deen Dayal Upadhyay Marg, New Delhi 110 124.
- 3. Accountant General (A&E), Kerala, Trivandrum.
- 4. Sr. Deputy Accountant General (Admn.), O/o.Accountant General (A&E), Kerala, Trivandrum.
- 5. Sr. Deputy Accountant General (GE), Olo.Accountant General (A&E), Kerala, Trivandrum.
- 6. P.S.Vijayaraghavan,
  Accounts Officer,
  O/o.Accountant General (A&E),
  Kerala, Branch Office, Trichur.

...Respondents

(By Advocate Mr.V.V.Asokan)

This application having been heard on 8th February 2012 this Tribunal on the same day delivered the following:-

### ORDER

## HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER

When the matter came up for hearing today, counsel for the applicant submitted that a rejoinder has been filed. Counsel for the applicant submitted that the main relief sought in this case (expunging adverse remarks) has already been made available to the applicant by the respondents. Promotion has also been granted with prospective effect. All that is subsisting in the relief claimed is promotion from the date the junior to the applicant was promoted. As rule provides for consideration of such cases with retrospective effect from the date the juniors got promoted the respondents shall consider the same and decide the case of the applicant accordingly. The case of the applicant for modified ACP may also be considered in the light of expunging adverse remarks.

2. With the above, the O.A is closed. The respondents may consider the case of the applicant as expeditiously as possible, in any event, not later than three months from the date of receipt of a copy of this order.

(Dated this the 8th day of February 2012)

K.NOORJEHAN

**ADMINISTRATIVE MEMBER** 

Dr.K.B.S.RAJAN JDICIAL MEMBER

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